

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 59/GT/2022**

Subject : Petition for determination of tariff for Nabinagar Thermal Power Project (1000 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : Bhartiya Rail Bijlee Company Limited

Respondents : East Central Railway and 2 others

Date of Hearing : **11.7.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member

Parties Present : Ms. Ritu Apurva, Advocate, BRBCL  
Ms. Sanjeevni Mishra, Advocate, BRBCL  
Shri Avinash Shukla, BRBCL  
Sri Prashant Chaturvedi, NTPC  
Shri Vijendra Singh, NTPC  
Ms. Rohini Prasad, Advocate, Bihar Discoms  
Shri Arjun Agarwal, Advocate, ECR

**Record of Proceedings**

At the outset, the learned counsel for the Respondent Bihar Discoms sought for time to file their reply to the additional information filed by the Petitioner. This request was not opposed by the learned counsel for the Petitioner. Based on the consent of the parties, the matter was adjourned.

2. The Commission, while adjourning the matter, directed the Petitioner to submit the complete and relevant information to all points mentioned in the previous ROPs. The Petitioner is also directed to furnish the following additional information on or before **23.8.2024** after serving a copy to the Respondents:

- a) *As certain unaudited documents and forms were submitted, the Petitioner shall submit all forms and relevant documents certified by auditor along with UDIN. Further, as it is also noted that certain documents enclosed are not being legible, the Petitioner is shall ensure all documents submitted are clear and legible.*
- b) *Certificate of actual trial run and commercial operation date for each unit along with correspondence made with beneficiaries, RLDC, and RPC.*
- c) *The complete feasibility report / detailed project report of the generating station.*
- d) *The complete copy actual PG test report of boiler as well turbine for each unit along with the specific conditions considered thereof, including loading, percentage of ash content, percentage of moisture, percentage of hydrogen, HHV of fuel etc.*
- e) *In regards to spares claimed, scope of works, specifications and specific purpose shall be provided by the Petitioner for each of the item, which is costing more than Rs. 10*



*lakh. the Petitioner shall also furnish quantity against each of the item claimed in 2022 – 23 . Further, the Petitioner shall furnish year wise, from 2010-11 to 2023-24, cost of / expenses incurred for initial spares, capital spares and spares part of package in the following format :*

	2010-11	2011-12	..	..	2023-24
Initial Spares (Rs)					
Spares part of various packages awarded (Rs.)					
Capital spares (Rs.)					
Total (Rs.)					

- f) *It is noted that no foreign loans have been availed by the Petitioner. The reasons for claiming 'ERV charged to Revenue' along with the heads and packages, which have contributed to this expense and detailed computation of such expense shall be submitted by the Petitioner.*
- g) *It is noted that the additional capital for 2019-20 and 2020-21 claimed in original petition in December, 2021 is in variance with amended petition filed in February, 2023. The Petitioner shall furnish the details whether these expenses pertaining to units 1, 2 and 3 or unit 4, particularly, w.r.t. items such as Steam Generator with ESP, Turbine Generator Island, Ash Handling Plant & Ash Water Recirculation etc.*
- h) *It is noted that the Petitioner has claimed IEDC as on COD of unit 4 as Rs. 67685.00 lakh in a part of petition and as Rs. 68492.51 lakh in other parts of the petition. The Petitioner shall furnish reasons for this mismatch and year wise IEDC claimed from 2010 – 11 to till COD of unit 4 along with computation details.*
- i) *The month-wise (for all applicable months) detailed computation of GCV received (consisting of a quantity of coal, rake number, loading date, unloading date, sampling date, date of report of CIMFR, GCV, EM, TM, Ash etc.) based on CIMFR reports and clearly indicating the values considered based on Petitioner's chemistry lab, if any.*
- j) *The physical and financial progress, w.r.t. each package awarded, as on COD of unit – 3, 31.3.2019, 31.3.2020, 31.3.2021, COD of Unit – 4, 31.3.2022, 31.3.2023 and 31.3.2024.*
- k) *Year-wise number of locos procured and cost claimed thereof, along with the reasons for hiring locos exclusively in 2021 – 22.*
- l) *It is noted that the Petitioner has not furnished complete and suitable information to various queries sought through RoP for hearing dated 18.3.2024, the Petitioner is once directed to furnish clear, complete and appropriate information to these queries, particularly, 3(f), 3(j), 3(k) and 3 (l) of the RoP for hearing dated 18.3.2024.*
- m) *The segregated expenses incurred towards 'plant' and 'other than plant' w.r.t. water charges, oil expenses, power charges from 2012-13 till COD of unit 3 and from COD – 3 to COD of unit 4 shall be furnished by the Petitioner. Further, the Petitioner shall also furnish the amount paid to coal company, railways, water department etc. in-terms of contract agreement without availing services i.e. penalties paid, as on COD of unit – 1, as on COD of unit – 3 and as on COD of Unit-4.*
- n) *The reasons for claiming higher charges towards 'amount paid to coal company' for specified grade coal (billed) w.r.t. the price of CIL (Base price notified and Other charges) for same grade of coal along with day wise payment made coal companies during the respective months shall be furnished by the Petitioner. Further, the Petitioner shall furnish quantity of coal, amount paid to coal company, GCV billed,*



GCV and grade declared by coal supplier, GCV as received, credit / debit note, for the respective months and FY shall be furnished as per following prescribed format :

	Month 1	Month 2	Month 3	FY
Quantity of Coal received (MT)				
Amount paid to coal company				
GCV billed				
Grade of coal declared by supplier				
GCV of coal declared by supplier				
GCV as received at plant (wagon top / transfer point) for coal procured (kCal/kg)				
Credit / debit note received for grade slippage (Rs.)				
Credit / debit note received for excess moisture (Rs.)				

- o) The auditor certified quantity of coal procured, coal consumed, expenses incurred, oil procured, oil consumed, water consumed, energy generated, energy drawn etc, from zero date to COD of unit – 3, COD of unit – 3 to COD of Unit – 4 and as on COD of unit – 4 along with apportionment of such expenses to unit 3 and 4 in following format (excel with links and formulae shall be enclosed) :

S. No.	Head	Expenditure incurred from zero date to COD of Unit 3			Expenditure incurred from COD of Unit 3 to COD of Unit 4			Expenditure Incurred as on COD of Unit 4
		Units 1, 2 & 3	Unit 4	Total	Units 1, 2 & 3	Unit 4	Total	
1	Water							
a	Water allocated (m3)							
b	Quantity of Water Consumed							
c	Water Charges							
2	Coal							
a	Quantity procured (MT)							
b	Quantity Consumed (MT)							
c	Expenses incurred (Rs)							
3	Oil							
a	Quantity procured (kL)							
b	Quantity Consumed (kL)							
c	Expenses incurred (Rs)							
4	Energy							
a	Energy generated (MUs)							
b	Revenue realized on sale of energy (Rs.)							
c	Start-up power drawn							
d	Charges paid for start-up power							
e	Construction power drawn							
f	Charges paid for construction power drawn							

3. The Respondents are permitted to file a reply, on or before **17.9.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, till **1.10.2024**.



4. The matter will be listed for hearing on **15.10.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

